## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA STARRED QUESTION NO. \*35

## TO BE ANSWERED ON THE 19<sup>TH</sup> NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)

ANDHRA PRADESH REORGANISATION ACT, 2014

\*35. SHRI KESINENI SRINIVAS: SHRI M.V.V. SATYANARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken stock of the financial needs of Andhra Pradesh (AP) after its bifurcation in 2014 and if so, the details thereof;

(b) the details of the funds released for the construction of new capital city at Amaravati including High Court, Secretariat and funds released as resource gap, during the last five years to the State of Andhra Pradesh in view of the provisions in the AP Reorganisation Act, 2014;

(c) the details of the provisions/ assurances fulfilled/completed by the Government so far including assurances for establishment of new Railway Zone at Visakhapatnam, funds released for setting up of various premier educational institutions like IIT, IIM, AIIMS, Girijana University, Tribal University and Central University;

(d) the reasons for non-fulfilment with regard to the construction of new Steel Plant at Kadapa, new port Trust at Duggirajupatnam and other identified places; and

(e)whether the Government has initiated any action for enhancing Assembly Seats in Andhra Pradesh and Telangana as stated in the AP Reorganisation Act, 2014 and if so, the details thereof?

### ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): A statement is laid on the Table of the House.

# STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO. \*35 FOR 19.11.2019

(a) & (b): Details of funds released to the State of Andhra Pradesh in pursuance to the provisions of the Andhra Pradesh Re-organisation (APR) Act, 2014 including assistance for capital city during the last five years are given in Annexure. Further an amount of Rs. 19,613 crore has been released as Post Devolution Revenue Deficit Grant during the year 2015-19 as against Rs.22,113 crore recommended by 14<sup>th</sup> Finance Commission for the period 2015-20.

(c): A large number of provisions of the APR Act, 2014 have been implemented. The remaining provisions of the APR Act, 2014 are at various stages of implementation. There are some issues between Andhra Pradesh and Telangana, which require mutual agreement between the two States. Efforts are made to build consensus between the two States to resolve bilateral issues amicably.

Some of the provisions relating to setting up of infrastructural projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act. As per information available, an amount of Rs. 1638.34 crore has been released for setting up of various educational institutions in Andhra Pradesh.

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The Government has also approved setting up of a new South Coast Railway (SCoR) Zone with its headquarter in Visakhapatnam.

(d): As per APR Act, 2014, Steel Authority of India Limited (SAIL) was to examine the feasibility of establishing an integrated steel plant in YSR Kadapa District. SAIL conducted the feasibility study and reported that the feasibility of setting up of integrated steel plant of the proposed configuration was prima-facie not found financially viable.

The proposal for setting up of a major port at Duggirajupatnam was not found viable due to strong competition from nearby ports. Hence, the Government of Andhra Pradesh has been requested to suggest alternate site(s) for development of major port in the State.

(e): As per Article 170(3) of the Constitution, the total number of seats in the Legislative Assembly of each State shall not be re-adjusted until the relevant figures for the first census taken after the year 2026 have been published.

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### ANNEXURE LS.S.Q.NO. 35 FOR 19.11.2019

### Releases made to the Successor State of Andhra Pradesh post bifurcation are given below:

	Items identified for prov	oviding		Releases				Total upto
	'Special Assistance'		2014-15	2015-16	2016-17	2017-18	2018-19	FY 2018-19
Section 46(2)	Resource gap		2303.00	500.00	1176.50	-	-	3979.50
Section 46(2) & (3) and 94 (2): special for backward areas.	backward districts of the	for 7 ma and	350.00	350.00	350.00	-	-	1050.00
Section 6 & 94 (3 & 4): Central support for creation of new capital city	Assistance for Capital C Development of es	City for Ssential	1500.00*	550.00	450.00	-	-	2500.00
Section 90(1) Polavaram Irrigation Project is hereby declared to be a National Project**	Polavaram National Proje Irrigation	ect on	250.00#	600.00^	2514.70 #	2000#	1400#	6764.70+
Sub Total		4403.00	2000.00	4491.20	2000.00	1400	14294.20	
Special Assistance Measure							15.81 <sup>\$</sup>	15.81
Grand Total			4403.00	2000.00	4491.20	2000.00	1415.81	14310.01

\$: Repayment of interest for the Externally Aided Projects (EAPs) signed and disbursed from 2015-16 to 2017-18 by the State.

#: Provided by Department of Water Resources, River Development and Ganga Rejuvenation (DoWR,RD&GR).

^: Includes grant of Rs. 200 crore released by Department of Expenditure.

\*\*: Funding of 100% of the remaining cost of irrigation component only of the project for the period starting from 01.04.2014, to the extent cost of the irrigation component on that day would be provided.

\*: including Rs.1000 crore released by Ministry of Urban Development.

+: DoWR,RD&GR has been allowed on 08.11.2019 to fund the Polavaram Project for an additional amount of Rs. 1850 crore from LTIF with NABARD in FY 2018-19 for the time being as an interim measure pending finalization/audit of Expenditure figures by competent authority.

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